

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 3552
TO BE ANSWERED ON 21ST MARCH, 2025**

REIMBURSEMENT OF BILLS FROM PRIVATE HOSPITALS

3552. DR. MALLU RAVI:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- a) the amount reimbursed by the Union Government to CGHS empanelled private hospitals for treating Government employees and pensioners during the last five years, year-wise,
- (b) the complaints received against CGHS empanelled private hospitals for prioritizing private patients over the Government patients/pensioners causing long OPD waiting time, year-wise;
- (c) whether there is any mechanism to verify medical tests and medicines claimed in reimbursement bills were actually administered, if so, the details thereof,
- (d) whether an undertaking, countersigned by patients or dependents, is taken to confirm patients received treatments and medicines, if so, the details thereof and if not, the reasons therefor,
- (e) whether the hospital claimed unused medicines post-discharge but bill them as consumed, compelling patients to repurchase for treatment after discharge, if so, the action taken thereon; and
- (f) whether the private hospitals charge the Government Maximum Retail Price (MRP) on medicines without offering discounts, if so, the steps taken/proposed to be taken by the Government to ensure savings for the Government exchequer by encouraging them to give discounts as per current market scenario?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI PRATAP RAO JADHAV)**

(a) to (f): The year-wise details of amount, reimbursed by the Union Government to CGHS empanelled private Hospitals for treating Government employees and pensioners during the last five years, year-wise, are given below:

Financial Year	Amount (Rs. In Crore)
2019-20	935
2020-21	2,044
2021-22	2,246
2022-23	3,726
2023-24	3,646

All the Health Care Organizations (HCOs) have been instructed to not refuse treatment/admission to CGHS beneficiaries.

Further, there is a mechanism of seeking nursing notes in cases of costly medicine usage during admission, and these are cross-checked with the billing. HCOs have been instructed to adopt an antibiotic policy based on prescribed norms. A comprehensive OM No. 5-36/CGHS(HQ)/HEC2024/2612 dated 19.12.2024 has been issued, directing the empanelled private hospitals to take care of (a) provision of services (b) bed availability display (c) prescription standards (d) acceptance of medicines (e) implant/device choices, etc. The copy of OM is available on CGHS website i.e. (<https://cghs.gov.in/CghsGovIn/faces/ViewPage.xhtml?id=NTYwOA==>).
